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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 30] नई दिल्ली, शनिवार, दिसम्बर 24, 2022/पौष 3, 1944 (शक)
No. 30] NEW DELHI, SATURDAY, DECEMBER 24, 2022/PAUSA 3, 1944 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 24th December, 2022/Pausa 3, 1944 (Saka)

The following Act of Parliament received the assent of the President on the 24th December, 2022 and is hereby published for general information:—

THE APPROPRIATION (No. 4) ACT, 2022

No. 21 OF 2022

[24th December, 2022.]

An Act to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2020, in excess of the amounts granted for those services and for that year.

BE it enacted by Parliament in the Seventy-third Year of the Republic of India as follows:—

1. This Act may be called the Appropriation (No. 4) Act, 2022. Short title.
2. From and out of the Consolidated Fund of India, the sums specified in column 3 of the Schedule, amounting in the aggregate to the sum of thirty-two thousand six hundred and thirty-seven crore seventy-eight lakh twenty-six thousand six hundred and fifty-three rupees shall be deemed to have been authorised to be paid and applied to meet the amounts spent for defraying the charges in respect of the services specified in column 2 of the Schedule during the financial year ended on the 31st day of March, 2020, in excess of the amounts granted for those services and for that year. Issue of Rs.32637,78,26,653 out of the Consolidated Fund of India to meet certain excess expenditure for the year ended on the 31st March, 2020.
3. The sums deemed to have been authorised to be paid and applied from and out of the Consolidated Fund of India under this Act shall be deemed to have been appropriated for the services and purposes expressed in the Schedule in relation to the financial year ended on the 31st day of March, 2020. Appropriation.

THE SCHEDULE
(See sections 2 and 3)

1 No. of Vote	2 Services and purposes	3		
		Voted portion	Excess Charged portion	Total
		Rs.	Rs.	Rs.
20	Capital Outlay on Defence Services Capital	701,30,92,169	..	701,30,92,169
21	Defence Pensions Revenue	..	1,99,73,484	1,99,73,484
31	Department of Revenue Revenue	31934,47,61,000	..	31934,47,61,000
	TOTAL :	32635,78,53,169	1,99,73,484	32637,78,26,653

DR. REETA VASISHTA,
Secretary to the Govt. of India.